

## State Legislative Councils

\*647. **Shri S. R. Damani:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal to have a Legislative Council (Upper House) in any of the States which has only a Legislative Assembly; and

(b) if so, in which States and the reasons therefor?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) and (b). In section 8(2) of the Constitution (Seventh Amendment) Act, 1956, and section 33 of the States Reorganisation Act, 1956, provision was made for having a Legislative Council in Madhya Pradesh from a date to be notified. In December, 1966, on a request from the State Government, it was notified that there shall be a Legislative Council for that State from the 15th August, 1967. A request for postponing the date to 15th January, 1968 has now been received from the State Government and is being examined.

## निजाम की सम्पत्ति

\*648. डा० राम मनोहर लोहिया :

श्री रवि राय :

श्री कामेश्वर सिंह :

श्री मधु लिमये :

डा० कर्णो सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने हैदराबाद के स्वर्गीय निजाम की मृत्यु के समय अथवा उसके बाद उनकी चल तथा अचल सम्पत्ति का ब्यौरा तैयार नहीं किया था;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) क्या सरकार उनकी सम्पत्ति का ब्यौरा तथा उनके वर्तमान स्वामित्व के बारे में स्थिति बतायेगी ?

गृह-कार्य मंत्री (श्री यशवन्त राव चव्हाण) :

(क) और (ख) सरकार ने महामर्हम महाराजाधिराज स्वर्गीय निजाम के साथ समझौता करते समय ही, समझौते की व्यवस्थाओं के अनुसार उनकी निजी सम्पत्ति का ब्यौरा तैयार कर लिया था। उनकी मृत्यु के बाद सरकार को ऐसी नई सूची तैयार करने का प्रश्न ही नहीं उठता।

(ग) सरकार इस बात को उचित नहीं समझती कि शासकों की निजी सम्पत्ति माने जाने वाली सम्पत्ति का मूल्य अथवा ब्यौरा सार्वजनिक रूप से घोषित किया जाय।

C.B.I. Probe into Irregularities  
Committed by Amin Chand  
Payarelal Group

\*649. **Shri Y. A. Prasad:**  
**Shri N. K. Sanghi:**  
**Shri Bedabrata Barua:**

Will the Minister of Home Affairs be pleased to state:

(a) the number of cases which are being probed into by the C.B.I. for irregularities committed by the Amin Chand Payarelal Group;

(b) how many of them are in pursuance of the recommendations of the Public Accounts Committee; and

(c) when the findings are likely to be available?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) Four.

(b) All these 4 cases were taken up for investigation either on complaints made to the Central Bureau of Investigation or on the basis of information received by them.

(c) These cases are in various stages and every effort is being made to complete the action.